

Question 1: Do you think that the measures prescribed currently are adequate to ensure transparency in the tariff offers made by TSPs? If not, then, what additional measures should be prescribed by the TRAI in this regard? Kindly support your response with justification.

Answer 1 No most of the time the telecom companies are coming with the bundled products and they are not very transparent.

Question 2: Whether current definition relating to nondiscrimination is adequate? If no, then please suggest additional measures/features to ensure non-discrimination.

Answer 2 No. They are pro rich people and post paid customers. The tailor made tariff are completely discriminatory

Question 3: Which tariff offers should qualify as promotional offers? What should be the features of a promotional offer? Is there a need to restrict the number of promotional offers that can be launched by a TSP, in a calendar year one after another and/or concurrently?

Answer 3 Promotional offer should have intention to increase the sale and not killing the competition or make the customer used to for something and charge heavily at later date. Towards this, the increase or decrease in tariff should be within the boundries.

Question 4: What should be the different relevant markets relevant product market & relevant geographic market in telecom services? Please support your answer with justification.

Answer 4 : As per products, geographical areas and revenue.

Question 5: How to define dominance in these relevant markets? Please suggest the criteria for determination of dominance.

Answer 5 As per the Competition Act, 2002 else it may create confusion.

Question 6: How to assess Significant Market Power (SMP) in each relevant market? What are the relevant factors which should be taken into consideration?

Answer 6 TRAI to decide in consultation with CCI and other agencies and float the consultation paper

Question 7: What methods/processes should be applied by the Regulator to assess predatory pricing by a service provider in the relevant market?

Answer 7 Evaluation of whether the dominant enterprise is resorting to predatory pricing below the Marginal cost in the short term and below the incremental cost in the long term with the intention of driving out competitors from the market should be resorted.

Question 8: Any other issue relevant to the subject discussed in the Consultation Paper may be highlighted.

Ans : TRAI should share the actions taken or should guide the consumers in getting the issue resolved. It should also have a help line to have continuous inputs

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